

Date	Office Notes	Orders of the Tribunal
02.9.04	<p>An Application filed under section 19 of A.T. Act. 1985 for redressal of grievance regarding Promotion.</p> <p>Under Rule 17 of Practice Rule 1993, Defects were notified on notice board. Despite notification, none has appeared to rectify the defects. Submitted before Hon'ble Court for orders.</p> <p><u>Interim relief sought: NIL,</u></p> <p>After scrutiny following defects are pointed out;</p> <ol style="list-style-type: none"> <li>1. Particular of applicant is incomplete.</li> <li>2. Verification is incomplete.</li> <li>3. Item No. 11 and 12 wrongly marked.</li> <li>4. O.A. is time barred U/S 21. (Delay with affidavit filed.)</li> </ol> <p><u>Defects are not removed</u></p> <p>List for Admission/Orders on 17.9.2004.</p> <p>DR(J)</p> <p><u>Copy of order issued.</u></p> <p><u>DR</u> 19.10.04</p>	<p><u>17.09.2004</u></p> <p>Hon'ble Mrs. Meera Chhibber, J.M. Hon'ble Mr. S.C. Chauhan, A.M.</p> <p>None for the applicant even in the revised call. It is seen that after filing of the O.A. certain defects were pointed out by the registry on 07.04.2004 but till date counsel for the applicant has not cured the defects. Accordingly, this O.A. has been <sup>placed</sup> <del>filed</del> before the court for passing <del>XXXX</del> orders. Even <del>now</del> <sup>12</sup> advocates has not bothered to appear in the court today, which shows that he is not interested in prosecuting this case. Accordingly, this O.A. is dismissed in default and for non prosecution.</p> <p><u>A.M.</u></p> <p><u>J.M.</u></p> <p>shukla/-</p>